



BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH AT KOLKATA

OA. NO. 111 OF 2023 (EZ)

IN THE MATTER OF:

PRADEEP KUMAR SINGH

.....APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENTS

AND

IN THE MATTER OF:

M/S. MAA SHITLA STONE WORKS (CRUSHER UNIT-I)

Through its Proprietor: **SANJAY KUMAR YADAV**

Having its address

Khata No. 47, Plot No 10/P,

Mauza – Gadwa, PS – Taljhari,

District – Sahibganj, Jharkhand – 816115 **...RESPONDENTS NO. 04**

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Reply of Supplementary Affidavit dated 27 Mar 2025 filed by JSPCB on Behalf of Respondent No. 04, M/s Maa Shitla Stone Works (Crusher Unit -I) along with supporting affidavit	1-7

2.	<u>ANNEXURE A/1</u> A true copy of the application dated 06.05.2025 for reconsideration and recall of the closure notice	8-45
3.	<u>ANNEXURE A/2</u> A true copy of JSPCB letter No. PM/DMK/EC/197/2024/2022 dated 22.07.2025	46
4.	<u>ANNEXURE A/3</u> A true copy of JSPCB letter No. PM/DMK/EC/197/2024/2185 dated 31.07.2025	47
5.	<u>ANNEXURE A/4</u> A true copy of Consent to Operate (CTO) dated 09.08.25 in favour of the answering Respondent	48-53

6. Proof of Service

THROUGH



[TATSAT SHUKLA]
ADVOCATE FOR THE RESPONDENTS NO. 04
OFFICE : C-405, SUPERTECH RAMESHWAR ORCHID,
KAUSHAMBI, GHAZIABAD, U.P – 201010
CONTACT: +91-8931046220

Date: 21 Aug 25

EMAIL: lawyerforveterans@gmail.com



BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE

BENCH AT KOLKATA

ORIGINAL APPLICATION NO. 111 OF 2023 (EZ)

IN THE MATTER OF:

PRADEEP KUMAR SINGH

.....APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENTS

AND

IN THE MATTER OF:

M/S. MAA SHITLA STONE WORKS (CRUSHER UNIT-I)

Through its Proprietor: SANJAY KUMAR YADAV

Having its address

Khata No. 47, Plot No 10/P,

Mauza – Gadwa, PS – Taljhari,

District – Sahibganj, Jharkhand – 816115 ...**RESPONDENTS NO. 04**

REPLY ON BEHALF OF RESPONDENT NO.- 04, M/S MAA

SHITLA STONE WORK ALONG WITH SUPPORTING AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

1. **That**, O.A. No. 34/2023 (renumbered as **OA 111/2023/EZ**) captioned Pradeep Kumar Singh vs Union of India was filed by the one Mr Pradeep Kumar Singh wherein he alleged violation of environmental norms in the operation of quarrying and crushing units in Rajmahal hill of Mauza- Gadwa, District Sahebganj, Jharkhand.



2. **That**, it is submitted that the Jharkhand State Pollution Control Board (hereinafter "JSPCB") had filed a **Supplementary Affidavit dated 27.03.2025**, making averments that the answering Respondent was issued closure order with immediate effect vide Board's Memo No. 876 dated 25.03.2025 and was directed to deposit Environmental Compensation amounting to Rs. **1,92,03,125/-** (Rupees One Crore Ninety Two Lakh Three Thousand One Hundred and Twenty-Five only).

3. **That**, to apprised the Hon'ble Bench latest position and update the answering Respondent submitting this affidavit. The answering respondent, aggrieved by the direction dated **25.03.2025**, moved an application dated **06.05.2025** for reconsideration of Ref. No. B-957 dated 17.04.2023 and recall of the closure notice dated 25.03.2025 issued vide Ref. No. 876. A true copy of the application dated **06.05.2025** is annexed herewith as **Annexure A-1**.

4. **That**, upon due consideration of the said application, JSPCB was pleased to revise the Environmental Compensation from **Rs. 1,92,03,125/-** to **Rs. 24,68,750/-** (Rupees Twenty-Four Lakh Sixty-Eight Thousand Seven Hundred and Fifty only) which was communicated vide letter No. PM/DMK/EC/197/2024/2022 dated



22.07.2025. A true copy of **JSPCB letter No. PM/DMK/EC/197/2024/2022 dated 22.07.2025** is annexed herewith as **Annexure A-2**.

5. **That**, the answering Respondent duly deposited the revised Environmental Compensation of **Rs. 24,68,750/-** through online payment Ref. No. RRR2032592837001 dated 22.07.2025, and the same has been confirmed by JSPCB vide its communication **No. PM/DMK/EC/197/2024/2185 dated 31.07.2025**. The said letter categorically records that the answering Respondent has complied with CTO conditions and Hon'ble NGT conditions, and consequently the closure order stood revoked. A true copy of JSPCB letter **No. PM/DMK/EC/197/2024/2185 dated 31.07.2025** is annexed herewith as **Annexure A-3**.

6. **That**, subsequently, the JSPCB issued Consent to Operate (CTO) in favour of the answering Respondent vide Ref. No. JSPCB/HO/RNC/CTO-22018411/2025/2195 dated 09.08.2025, valid till 30.09.2030. A copy of the CTO issued on 09.08.25 is annexed as **Annexure A-4**.

7. **That**, the answering Respondent is presently carrying out operations of the stone crusher unit strictly in compliance with the conditions stipulated under the CTO, Consent to Establish (CTE), and

4

recommendations of the Joint Committee. All requisite precautionary measures as per law and guidelines have been implemented in letter and spirit.

8. **That,** it is pertinent to submit that the answering Respondent has taken all necessary approvals from the competent authorities and is fully complying with the environmental norms and regulatory framework.
9. **That,** it is most humbly submitted that the notice issued against the answering respondent deserved to be discharged, and the O.A. may be dismissed qua the answering respondent.
10. The statements made in the foregoing paragraphs are true and correct to my knowledge and belief, and the annexures are true copies of their respective originals.

[Handwritten signature]

**PRAYER**

In light of the foregoing, it is most humbly submitted that the notice issued against the answering respondent may kindly be discharged, and the O.A. may be dismissed qua the answering respondent.

AND FOR THIS ACT OF KINDNESS, THE RESPONDENT NO. 04
AS IN DUTY BOUND SHALL EVER BE GRATEFUL

Date: 21 Aug 2025

Sangy. K. S. Yoch

RESPONDENT NO. 04

THROUGH

T. Shukla

[TATSAT SHUKLA]
ADVOCATES FOR THE APPLICANT
OFFICE : C-405, SUPERTECH RAMESHWAR ORCHID,
KAUSHAMBI, GHAZIABAD, U.P – 201010
CONTACT: +91-8931046220
EMAIL: lawyerforveterans@gmail.com



304

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE

BENCH AT KOLKATA

OA. NO. 111 OF 2023 (EZ)

IN THE MATTER OF:

PRADEEP KUMAR SINGH

.....APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENTS

AND

IN THE MATTER OF:

M/S. MAA SHITLA STONE WORKS (CRUSHER UNIT-I)

Through its Proprietor: SANJAY KUMAR YADAV

Having its address

Khata No. 47, Plot No 10/P,

Mauza – Gadwa, PS – Taljhari,

District – Sahibganj, Jharkhand – 816115 ...RESPONDENTS NO. 04

AFFIDAVIT

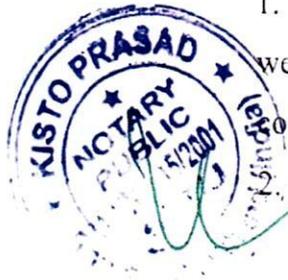
I, Sanjay Kumar Yaadav, aged about 41 years S/o Shri Dwarika Prasad Yadav, having address at Khata No. 47, Plot No. 10/P, Mouza- Gadwa, PS – Taljhari, District – Sahebganj, Jharkhand – 816115, do hereby solemnly affirm and state as follows:-

1. That I am the Applicant in the accompanying application and I am well conversant with facts of the case and circumstances of the case and competent to depose hereto.

That I have filed the accompanying application and the contents of the

AUTHORISED UNDER NOTARIES ACT 1952 AND NOTARIES RULES 1956 BY GOVT. OF JHARKHAND

52 21 AUG 2023





same from para 01 to 10, which has been read over to me in vernacular as well, may kindly be read over as part of this affidavit which contents are not been repeated for the sake of brevity.

3. I say that no part of it is false and nothing material has been concealed.

Sanjay. K.R. Yadav

DEPONENT

Kundan Kumar Singh (Adv.)

Verification

Verified at Ranchi on this day of 2025 that the contents of my above affidavit are true and correct to my personal knowledge and believe to be true and nothing material is suppressed or concealed therefrom.

21 AUG 2025

Sanjay. K.R. Yadav

DEPONENT

1
Kundan Kumar Singh (Adv.)
EN. No - JH 832/22

21 AUG 2025



21/8/25

**NOTARY PUBLIC
RANCHI**

**Signature Affixed on
Identification Verification
of Lawyer's**

⑧

ANNEXURE A-1

To,
The Member Secretary
Jharkhand State Pollution Control Board
Township Administration Building,
HEC Complex, Ranchi

Ref: - Notice Ref no B-957 dated 17.04.2023, Closure notice vide Ref no B-1013 dated 10.08.2021, Revocation letter B-1557 dated 24.09.2021 and Ref no 876 dated 25.03.2025

Sub: - Application for reconsidering the Ref no B-957 dated 17.04.2023 and Recalling the Closure notice dated 25.03.2025 issued vide ref no 876 based on the Ref no B-957 dated 17.04.2023 in relation to Stone Crusher unit, Sahebganj Area of Jharkhand on behalf of M/S Shitla Stone Works.(Stone Crusher) through its proprietor, Sanjay Kumar Yadav.

Sir,

The undersigned is moving the present application for reconsidering the Ref no B-957 dated 17.04.2023 and Recalling the Closure notice issued vide Ref no 876 dated 25.03.2025 which itself is based on the Ref no B-957 dated 17.04.2023 on the following grounds:-

1. That the undersigned on behalf of the unit has already filed show cause reply on 11.05.2024 bringing on record the details regarding the non consideration of compliances made in the year January 2021 itself and for which reply as well as photographs were submitted before the Hon'ble Board and considering the same, the Board was pleased to revoke the closure notice vide memo no B-1557 dated 24.09.2021.
2. That in Ref no B-957 dated 17.04.2023, the calculation of no of days appears to be wrong as the board itself mentioned the no of days to be 75 however it has calculated the compensation for 1229 days which is wrong as per the records of Mining office also.

Sw
07/05/25



CZC
Shu



- 2 -

3. That it is submitted that though the applicant had not violated any condition stipulated in the CTO however some inspection were made in his absence behind the back and report were submitted on 04.11.2020 in which certain minor discrepancy were pointed out and for which show cause were issued vide memo no B-396 dated 05.02.2021. It is pertinent to mention that the inspection dated 04.11.2020 was made in absence of any person on behalf of the unit and therefore the unit was unable to justify the deficiency as pointed on 04.11.2020.
4. That accordingly the undersigned submitted detail reply on 01.03.2021. It is further submitted that the board without considering the show cause reply issued vide memo no B-1050 dated 10.08.2021 recording therein in its order that the undersigned has not submitted the reply and therefore closure notice were issued vide memo no B-1050 dated 10.08.2021. It is submitted that the undersigned after finding the error on record represented before the authority along with the reply dated 1.03.2021 and photographs of unit and after considering the same the Board was pleased to revoked the closure notice vide memo no B-1557 dated 24.09.2021.
5. That it is relevant to mention that surprisingly the under signed has received a letter vide Ref no b-957 dated 17.04.2023 wherein the Board have been pleased to raise demand to the tune of Rs 1,92,03,125 as environmental compensation which is illegal and arbitrary as the board itself finding that the undersigned has already rectified the discrepancies in January 2021 itself and is not operating the unit in violation to the condition of CTO as such the board have been pleased to revoked the earlier closure notice in 2021 itself.

CTC
Dhu

10

- 3 -

6. That the applicant had not been afforded any opportunity to present the defence and the relevant facts before imposing compensation. It is also relevant that the no of days have wrongly calculated to be 1229 days as the same letter records the no of days to be 75 days which leads to the conclusion that the calculation is wrong and needs reconsideration.
7. That vides Ref No. JSPCB/HO/RNC/CTO-4296420/2019/214 dated 24.01.2019, Consent to Operate (CTO) under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act 1981 was granted to my unit and same got renewed time to time which is valid till 31.05.2025.
8. That the applicant have complied with all the requirements as well as Specific and General Conditions as specified in the CTO and have not violated any of them.
9. That earlier the unit pursuant to report dated 04.11.2020 issued a show cause notice issued vide memo no B-357 dated 05.02.2021 for filing show cause reply on or before 02.03.2021 and for hearing on 02.03.2021 and the applicant through advocate had filed reply dated 01.03.2021 disclosing the compliance with respect to the deficiency pointed out in inspection dated 04.11.2020 along with photographs and even hearing have been availed. However despite that the Hon'ble Board has been pleased to issue closure notice recording therein that no reply has been filed which appears to be contrary to the record.
10. It is submitted that the undersigned after finding the error on record represented before the authority along with the reply dated 1.03.2021 and photographs of unit and after considering the same the Board was pleased to revoked the closure notice vide memo no B-1557 dated 24.09.2021.

*CZE
Sharma*

(X)

- 4 -

11. That it is also submitted that surprisingly the applicant have been served with Ref letter no B-957 dated 17.04.2023 and demand to the tune of Rs 1,92,03,125 as environmental compensation have been raised which is illegal and arbitrary and the applicant have also moved before the Hon'ble High court in WP(C) 3472 OF 2023 against the Ref letter no B-957 dated 17.04.2023 and the Hon'ble Court have been pleased to issue notice to the Board on 09.01.2024 to the prayer of the applicant and matter is still subjudice and considering the same the board has renewed my CTO time to time.
12. That it is submitted that surprisingly the applicant came to know the letter issued by board vide Ref no 876 dated 25.03.2025 vide which the board have been pleased to issue the closure notice on the basis of the memo no B-957 dated 17.04.2023 by which the compensation was imposed and same is under challenged before the Hon'ble High Court and therefore the entire unit stand still without work.
13. That it is submitted that under the above facts the closure notice issued vide memo no 876 dated 25.03.2025 and the memo no B-957 dated 17.04.2023 by which the compensation was imposed may be reconsidered and the applicant may be exonerated from the above demand and closure notice dated 25.03.2025 may be recalled.
14. That it is submitted that though the applicant denies the deficiency pointed out however at the best the applicant can only be held liable for environmental compensation till 24.09.2021 as the board itself after being satisfied have revoked the earlier closure notice issued vide memo no B-1050 dated 10.08.2021. It is submitted that the applicant is also enclosing the data available in mining office till 24.9.2021 which comes to seventy days so that no of days be calculated and reconsideration be made for calculating

CTC
Jalwa



- 5 -

the environmental compensation and recalling the closure notice issued vide ref no 876 dated 25.03.2025.

15. That it is submitted that apart from above requisites I have always followed and ready and willing to comply with the directions as given by the department.

In view of the above, It is therefore requested you to kindly accept my application for reconsidering the Ref no B-957 dated 17.04.2023 and Recalling the closure notice issued vide ref no 876 dated 25.03.2025 in relation to Stone Crusher unit, Sahebganj Area of Jharkhand on behalf of M/S Shitla Stone Works.(Stone Crusher) through its proprietor, Sanjay Kumar Yadav. I shall be pleased to furnish additional clarification, if any, required on the above and also would present the same in person.

Attachment :-

1. Ref no B-957 dated 17.04.2023.
2. Ref no 876 dated 25.03.2025.
3. Reply dated 01.03.2021.
4. Memo no B-1557 dated 24.09.2021.
5. Dealer return

M/s Maa Shitla Stone Works

Sanjay K. Yadav
Proprietor
6/5/2025

CRC
Shitla

X

ANNEXURE - 1

6



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchi@jspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No. B-957

Ranchi, Dated. 17/04/2023

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Sanjay Kumar Yadav
 M/s Maa Shetla Stone Works
 Mauza - Gudwa, PS- Sakrigali

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only) vide Board's Ref. No. B-1608 dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 1229 days till dated 31/03/2023.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to INR 1,92,03,125.00 (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- To deposit the revised amount of Environmental Compensation amounting to INR 1,92,03,125.00 (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only) within 30 days of issuance of this letter.
- To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

(Yatindra Kumar Das)
 Member Secretary

12

CALCULATION OF ENVIRONMENTAL COMPENSATION OF

M/S MAA SHETLA STONE WORKS

MOUZA - GUDWA, SAKRIGALL, SAHEBGANJ

Nature of violation - Non - Implementation of Pollution Control Measures.

Basis to levy the Environmental Compensation - Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC - Environmental Compensation
- PI - Pollution Index of Industrial Sector
- N - Number of days of violation took place
- R - A factor in rupees for EC
- S - Factor of scale of operation
- LF - Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (stone crusher) (as per CPCB's guidelines.)

N is to be taken as 1229 days from 19/11/2019 to 31/03/2023 (N - Number of days of violation took place is the period between the day of violation observed/tue date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC).

R is to be taken as 250 (as per CPCB's guidelines.)

S is to be taken 1.0 as the unit belongs to Medium Scale (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB's guidelines.)

LF is to be taken as 1.25 as the total population of Sahebganj district is 11,50,567 as per Census Data 2011.

Therefore,

$$\begin{aligned} EC(\text{Per day}) &= PI \times R \times S \times LF \\ &= 50 \times 250 \times 1.0 \times 1.25 \\ &= \text{INR } 15,625.00/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be INR 15,625.00/- So, the total Environmental compensation for 75 days comes out to be INR 1,92,03,125.00/- (i.e. Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only).

Handwritten signature

18



~~ANNEXURE-S1 (series)~~
(contd.)

झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,
Web site : www.ispcb.nic.in; e-mail : ranchiispcb@gmail.com

Ref. No. PC/EC/ DMK/14/2025/.....
From,

Ranchi, Dated..... **ANNEXURE 2**

Rajeev Lochan Bakshi,
Member Secretary.

To,

Sri Sanjay Kumar Yadav,
M/s Maa Shetla Stone Works,
Mauza - Gudwa, Dist.-Sahebganj.

Sub: - Direction of Closure under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 -Regarding.

Ref: Board's Letter no. B-957 dated 12/04/2023 & B-608 dated 28/02/2024.

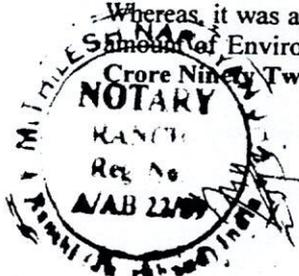
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR 2,58,000/- (**Rupees Two Lakhs Fifty Eight Thousand Only**) vide Board's Ref. No. B-1608, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **1229 days till dated 31/03/2023.**

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR 1,92,03,125.00/- (**Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only**).

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981: it was directed vide Board's Ref. No. B-957 dated 12/04/2023 to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, it was again directed vide Board's Ref. No. B-608 dated- 28/02/2024 to submit the amount of Environmental Compensation amounting to INR 1,92,03,125.00/- (**Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only**).



Cze
Dus

IX

Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 ; the Competent Authority has been pleased to issued the following directions :-

- a) To close down the operation of the Unit with immediate effect till further orders.
- b) To deposit the Environmental Compensation amounting to INR 1,92,03,125.00/- (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only). with the Board within 15 days of issuance of this letter.

This issues with the approval of the Competent Authority.

Sd/-
(Rajeev Lochan Bakshi)
Member Secretary

Memo No. Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful action and file certificate case for recovery of the above mentioned Environmental Compensation amount at an earliest.

Sd/-
(Rajeev Lochan Bakshi)
Member Secretary

Memo No. ... 876 ... Ranchi, dated .. 28/03/2025 ..

Copy to: The Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

Sd/-
(Rajeev Lochan Bakshi)
Member Secretary



CZC
Plus

17

ANNEXURE 3

31

To,
The Member Secretary
Jharkhand State Pollution Control Board
Township Administration Building,
HEC Complex, Ranchi

Ref:- Your letter vide Ref no B-396 dated 05.02.2021.

Sub:- Reply to Show cause in relation to Inspection Report of Stone Crusher unit, Sahebganj Area of Jharkhand on dated 04.11.2020 on behalf of Maa Shitla Stone Works (Stone Crusher) through its Proprietor, Sanjay Kumar Yadav.

Sir,

The undersigned is submitting reply with respect to the above referred letter whereby a show cause was asked to be submitted before your goodself on or before 02.03.2021, with respect to inspection report dated 04.11.2020, I am submitting my parawise reply as follows:-

1. That vide Ref No. JSPCB/HO/RNC/CTO-5531890/2019/1296 dated 06.07.2019, Consent to Operate (CTO) under Section 25/26 of Water(Prevention and Control of Pollution)Act, 1974 and under Section 21 of Air(Prevention and Control of Pollution) Act 1981 was granted to my firm.
2. That I have complied with all the requirements as well as Specific and General Conditions as specified in the CTO and have not violated any of them.
3. That an inspection of my unit was done on 04.11.2020 by the team of JSPCB, whereby there were some deficiency was found and an inspection report was prepared accordingly.
4. That with respect to inspection report it is submitted that it is complied and my reply to the inspection report is as follows:-

Serial No.	Item	Status as on inspection date i.e 04.11.2020	Present Status
i.	Vehicular Spray	It was found during inspection.	It was found during inspection.

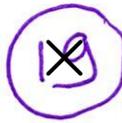


CC
Dus

ii.	Water tap near Conveyor	No	Water tap installed (photograph annexed as Annexure-1)
iii.	Near Loading Point	No	Water spray near loading point functioning (photograph annexed as Annexure-2)
iv.	Internal Road	Katcha	Pucca Construction, (Photograph Annexed as Annexure-3)
v.	Stock Yard Covered	No	Stock Yard Covered, (Photograph Annexed-4)
vi.	Boundary Wall	2 sides pucca boundary	Yes, Constructed from all sides, (Photograph Annexed as Annexure-5)
vii.	Plantation	86 plants found	It is planted in required numbers (photograph of plants and photocopy of receipt of Forest department annexed as Annexure-6)
viii.	Covered transportation	No	Yes, (photographs annexed Annexure-7)
ix.	PM 10	No	Installation under process
x.	Conveyor Belt covered	No	It is covered (Photograph annexed as Annexure-8)

5. That it is submitted that the applicant has substantially complied with the objections raised in inspection report dated 04.11.2020.
6. That it is submitted that apart from above requisites I have always followed and ready and willing to comply with the directions as given by the department.

CTC
Kew



- 3 -

In view of the above, It is therefore requested you to kindly accept my reply and show cause notice issued may be recalled. Notwithstanding the above facts, the company is open to any further alteration/modification as may be suggested by the JSPCB/MOEF, which would be in the interest of Environment Protection. We shall be pleased to furnish additional clarification, if any, required on the above and also would present the same in person.

Through
 And Kumar (A.S.)
 5/10/2021/07
 9/3/2021

M/s Maa Shilla Stone Works
 Sanjay K. Yadav
 Proprietor

c/c
 Gaur

20



water tap near conveyor

etc
plus

2X

11

Ames 1/21

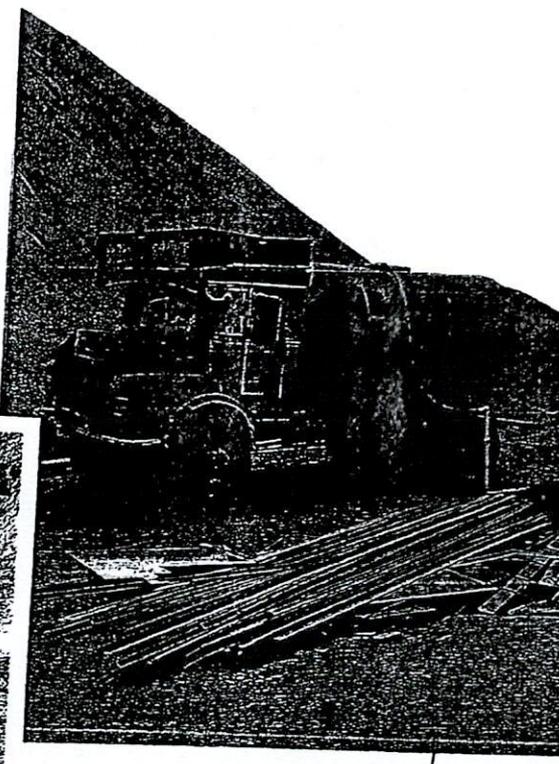
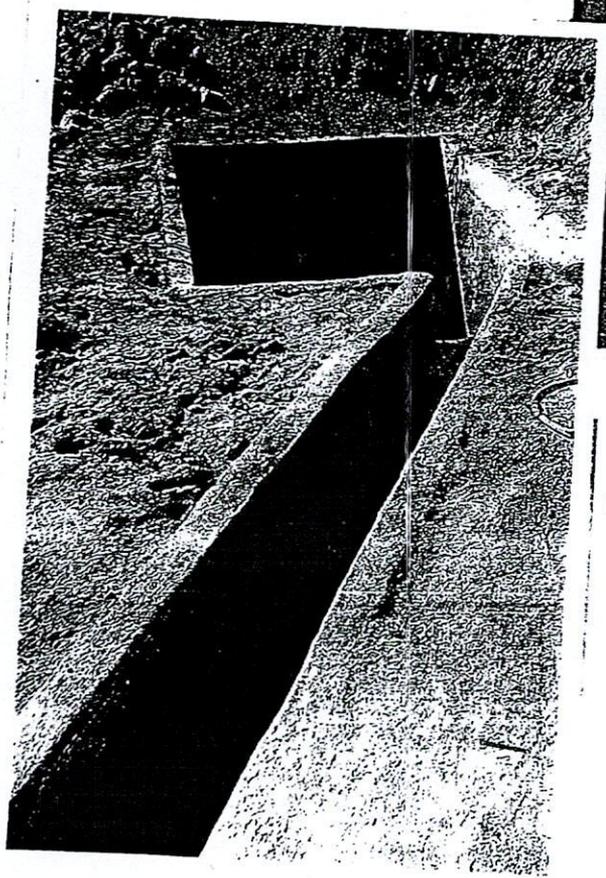


cc
Gus

22

Amesbury

11



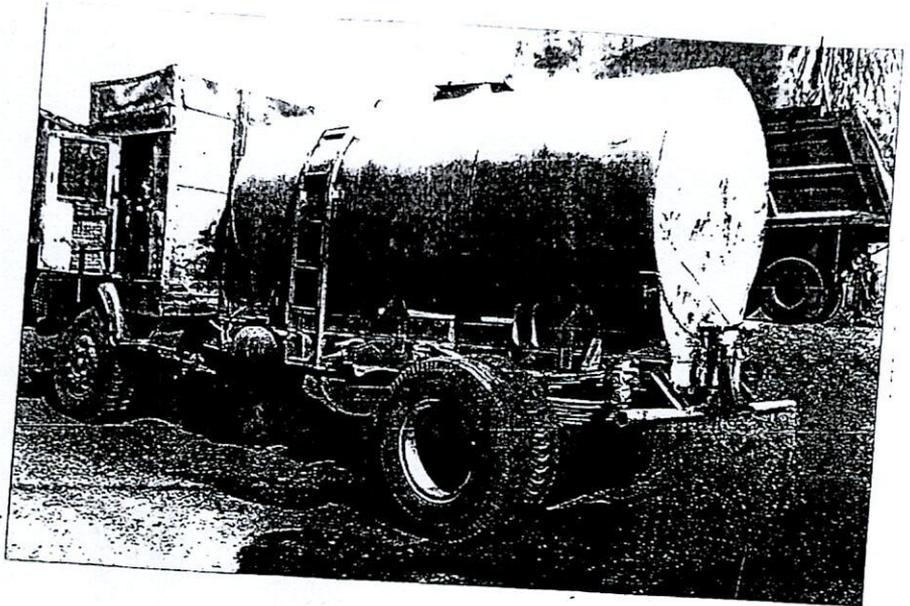
Water Spout near roadway point

ccc
Diner

23

Aug-3

10



Pine Road

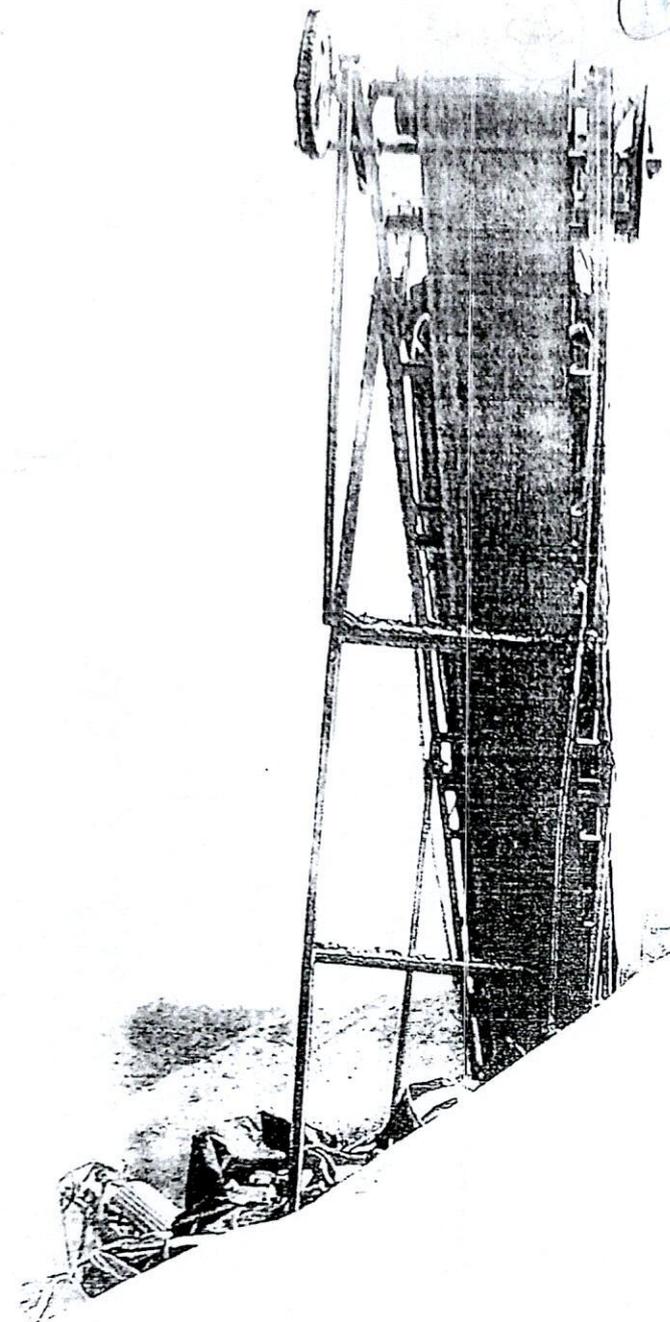
cc
John

(17)

(24)

Line 4

Three yard
Cable



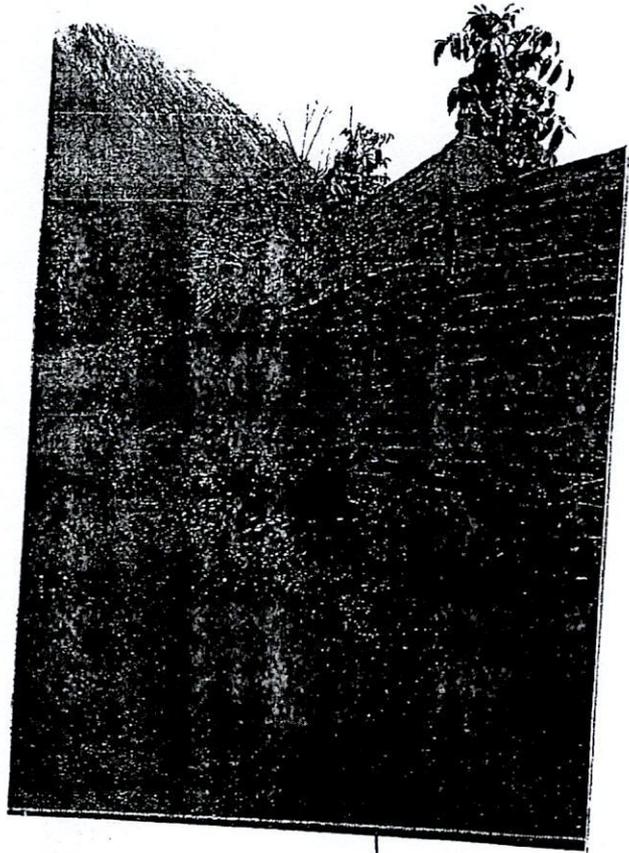
see
plan

25

~~2004-5/11~~

2

18



Boundary wall

etc
Plus

26

Acacia 3/12

(12)



CTC
Duro

27

Area 5/3 (17)

28



CCO
Dun

(28)

Amr G/H
E

अनुसूची 18-अ० सं०-66

वन हस्ताक फार्म-7

00816

वन विभाग, झारखण्ड

(सरकारी हिरो की हसीद)

वन प्रमंडल Sakrogaon ईला Sakrogaon

हिरो का नाम Panchgash Nursery

खरीदार का नाम Maa Sitta Stone work's, Gadwa
Prop. - Soujay K. Yadav.

क्या बेचा गया (दर सहित) total - 100 plant @ 15/-

जमा की गई रकम { अर्थ में 1500/-
द्वारा Dr. Chandra Shekhar
Wardahally.

तारीख 23/11/18

20/11/18
RANGE FOREST OFFICER
RANGE
SAHIBGANJ

CC
Juv

28

29

Amc 4/2-

11

अबुसुची 18-पा० सं०-66

वन हस्ताक फारम-7

00980

वन विभाग, झारखण्ड

(सरकारी हिपो की हसीद)

वन प्रमंडल Sahibganj रेंज Sakrogarh

हिपो का नाम Panchgarh P/number

खरीददार का नाम Mr. Silla Stone Works Godwa

क्या बेचा गया (दर सूचित) Prop - S. Santoy 1 km. xadar

जमा की गई रकम { अंकों में 750.00

{ शब्दों में Seven hundred fifty

तारीख 25/8/18

25/8/18
RANGE FOREST OFFICER
SAKROGARH RANGE
SAHIBGANJ

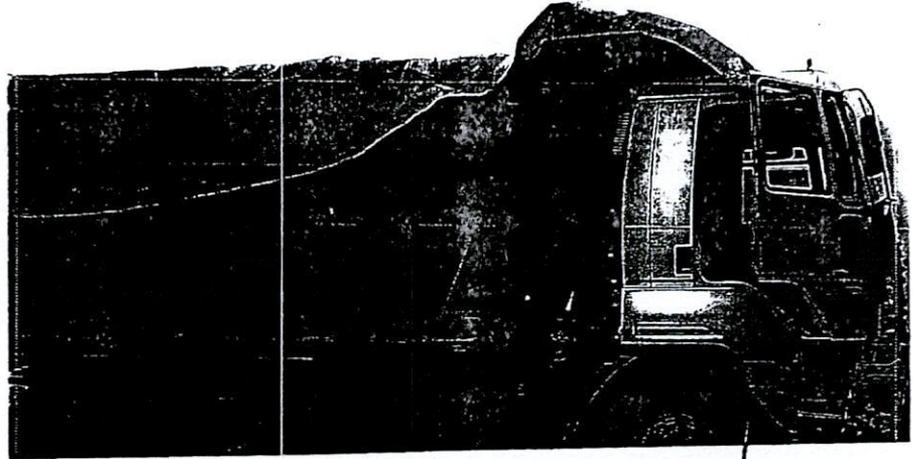
ccc
for

30

12

~~11-11-77~~ 24

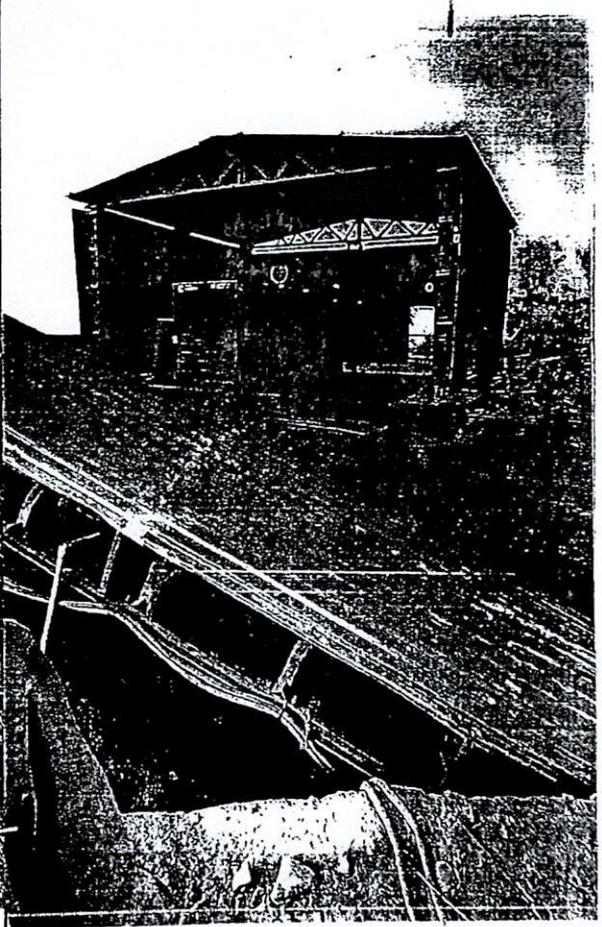
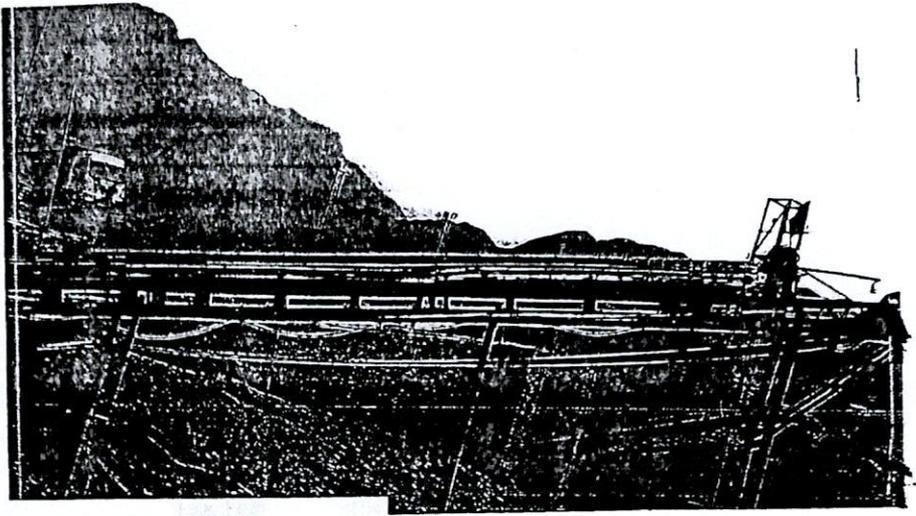
Covered transport



cc
du

31

20



CC
Gue

3X

ANNEXURE 4



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T A Division Building, IIC Campus, Dhurwa, Ranchi- 834004.
 Phone No:-0651- 2400852, 2400851, 2400979, 2401847 Fax No:- 2400850/138
 Web: www.jspcb.nic.in; e-mail- ranchijspcb@gmail.com

Ref No

Dated

From.

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Sanjay Kumar Yadav
 M/s. Maa Shitla Stone Works.,
 At - Gudwa, PS- Sakrigali,
 Dist - Sahebganj.

Sub: Revocation of closure order - Regarding.

Ref: Board's Ref No. - B-1050; Ranchi, Dated 10/08/2021

Whereas, direction for closure under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 was issued to your Unit vide Board's Ref No. - B-1050; Ranchi, Dated 10/08/2021.

Whereas, your Authorized Representative has appeared before the Member Secretary on 03/09/2021 and has put up his arguments.

Now, therefore, in view of your arguments and the documents produced the direction for closure issued by Board's Ref. No. B-1050; Ranchi, dated 10/08/2021 is hereby revoked.

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

Memo No. B-1557

Ranchi, Dated. 24/9/2021

Copy to: The Chairman, Jharkhand State Vidhut Vitran Nigam Ltd., Dhurwa, Ranchi / Deputy Commissioner, Sahibganj/ D.M.O., Sahibganj / Regional Officer, JSPCB Dumka for information & necessary action.

(Yatindra Kumar Das)
 Member Secretary

ccc
 Juv



4/23/25, 10:45 PM

Department of Mines & Geology, Government of Jharkhand



Department of Mines & Geology

Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS
Wednesday, April 23, 2025 10:45 PM

Important Notice

[Change Password](#) [Help](#) [Logout](#)

> [Home](#) » [Dealer Return Minor](#) » [Add Processing](#)

View Processing Details

ANNEXURE S

* indicates mandatory field

DMO	SAHEBGANJ	▼ Dealer Name	MS MAA SHITLA STONE WORKS (620100103001)		▼
Mineral	-Select-	▼ Mineral Nature	-Select-	▼	Mineral Type : -Select- ▼
Financial Year	2019-2020	▼ Month	December	▼	<input type="button" value="Show"/>

[View Paging Results 1 - 5 of 5](#)

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	21-Dec-2019	2000.000 Cft		
2	STONE	Boulder	Stone Boulder	20-Dec-2019	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	19-Dec-2019	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	18-Dec-2019	4500.000 Cft		
5	STONE	Boulder	Stone Boulder	17-Dec-2019	4500.000 Cft		

Department of Mines & Geology, Government of Jharkhand

[About SSL Certificates](#)

Handwritten signature



Department of Mines & Geology

Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS

Wednesday, April 23, 2025 10:45 PM

Important Notice

[Change Password](#) [Help](#) [Logout](#)

Home » Dealer Return Minor » Add Processing

View Processing Details

* indicates mandatory field

DMO : SAHEBGANJ Dealer Name : MS MAA SHITLA STONE WORKS (620100103001)
 Mineral : -Select- Mineral Nature : -Select- Mineral Type : -Select-
 Financial Year : 2019-2020 Month : March

View Paging Results 1 - 6 of 6

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	21-Mar-2020	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	20-Mar-2020	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	14-Mar-2020	4400.000 Cft		
4	STONE	Boulder	Stone Boulder	13-Mar-2020	4500.000 Cft		
5	STONE	Boulder	Stone Boulder	12-Mar-2020	4500.000 Cft		
6	STONE	Boulder	Stone Boulder	11-Mar-2020	4500.000 Cft		

ccc
[Signature]

35

4/23/25, 10.46 PM

Department of Mines & Geology, Government of Jharkhand

25

Department of Mines & Geology
Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS
 Wednesday, April 23, 2025 10:46 PM

Important Notice [Change Password](#) [Help](#) [Logout](#)

> Home » Dealer Return Minor » Add Processing

View Processing Details

Add **View** * indicates mandatory field

DMO : SAHEBGANJ **Dealer Name** : MS MAA SHITLA STONE WORKS (520100103001)

Mineral : -Select- **Mineral Nature** : -Select- **Mineral Type** : -Select-

Financial Year : 2020-2021 **Month** : April **Show**

View Paging Results 1 - 20 of 20

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	23-Apr-2020	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	22-Apr-2020	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	21-Apr-2020	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	20-Apr-2020	4500.000 Cft		
5	STONE	Boulder	Stone Boulder	18-Apr-2020	4500.000 Cft		
6	STONE	Boulder	Stone Boulder	17-Apr-2020	4500.000 Cft		
7	STONE	Boulder	Stone Boulder	16-Apr-2020	4500.000 Cft		
8	STONE	Boulder	Stone Boulder	15-Apr-2020	4500.000 Cft		
9	STONE	Boulder	Stone Boulder	14-Apr-2020	4500.000 Cft		
10	STONE	Boulder	Stone Boulder	13-Apr-2020	4500.000 Cft		
11	STONE	Boulder	Stone Boulder	11-Apr-2020	4500.000 Cft		
12	STONE	Boulder	Stone Boulder	10-Apr-2020	4500.000 Cft		
13	STONE	Boulder	Stone Boulder	09-Apr-2020	4500.000 Cft		
14	STONE	Boulder	Stone Boulder	08-Apr-2020	4500.000 Cft		
15	STONE	Boulder	Stone Boulder	07-Apr-2020	4500.000 Cft		
16	STONE	Boulder	Stone Boulder	06-Apr-2020	4500.000 Cft		
17	STONE	Boulder	Stone Boulder	04-Apr-2020	4500.000 Cft		
18	STONE	Boulder	Stone Boulder	03-Apr-2020	4500.000 Cft		
19	STONE	Boulder	Stone Boulder	02-Apr-2020	4500.000 Cft		
20	STONE	Boulder	Stone Boulder	01-Apr-2020	4500.000 Cft		

Department of Mines & Geology, Government of Jharkhand

About SSL Certificates

Handwritten signature

Department of Mines & Geology
 Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS
 Wednesday, April 23, 2025 10:46 PM

[Change Password](#) [Help](#) [Logout](#)

Home » Dealer Return Minor » Add Processing

View Processing Details

* indicates mandatory field

DMO SAHEBGANJ Dealer Name MS MAA SHEILA STONE WORKS (620100103001)

Mineral -Select- Mineral Nature -Select- Mineral Type -Select-

Financial Year 2020-2021 Month June

View Paging Results 1 - 7 of 7

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	30-Jun-2020	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	29-Jun-2020	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	28-Jun-2020	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	27-Jun-2020	4500.000 Cft		
5	STONE	Boulder	Stone Boulder	26-Jun-2020	4500.000 Cft		
6	STONE	Boulder	Stone Boulder	25-Jun-2020	4500.000 Cft		
7	STONE	Boulder	Stone Boulder	24-Jun-2020	4500.000 Cft		

Handwritten signature

37

4/23/25, 10:46 PM

Department of Mines & Geology, Government of Jharkhand



Department of Mines & Geology Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS

Wednesday, April 23, 2025 10:46 PM

Important Notice

[Change Password](#) [Help](#) [Logout](#)

> Home » Dealer Return Minor » Add Processing

View Processing Details

* indicates mandatory field

DMO	SAHEBGANJ	▼ Dealer Name	MS MAA SHITLA STONE WORKS (620100193001)		▼
Mineral	-Select-	▼ Mineral Nature	-Select-	▼	Mineral Type : -Select- ▼
Financial Year	2020-2021	▼ Month	July	▼	<input type="button" value="Show"/>

View Paging Results 1 - 4 of 4

S#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	04-Jul-2020	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	03-Jul-2020	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	02-Jul-2020	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	01-Jul-2020	4500.000 Cft		

Department of Mines & Geology, Government of Jharkhand

[About SSL Certificates](#)

*CCE
Jhu*

Department of Mines & Geology
 Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS
 Wednesday, April 23, 2025 10:48 PM

Important Notice [Change Password](#) [Help](#) [Logout](#)

Home » Dealer Return Minor » Add Processing

View Processing Details

Add **View** * indicates mandatory field

DMO : SAHEBPOHRI Dealer Name : MS MAA SHITLA STONE WORKS (023100103001)

Mineral : -Select- Mineral Nature : -Select- Mineral Type : -Select-

Financial Year : 2020-2021 Month : October

View Paging Results 1 - 5 of 5

S#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	31-Oct-2020	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	30-Oct-2020	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	29-Oct-2020	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	28-Oct-2020	4500.000 Cft		
5	STONE	Boulder	Stone Boulder	27-Oct-2020	4500.000 Cft		

CRC
June

30

4/23/25, 10:48 PM

Department of Mines & Geology, Government of Jharkhand

32

Department of Mines & Geology
Government of Jharkhand
 Important Notice

Welcome MS MAA SHITLA STONE WORKS
 Wednesday, April 23, 2025 10:48 PM
 Change Password Help Logout

Home » Dealer Return Minor » Add Processing

View Processing Details

Add **View** * indicates mandatory field

DMO: SAHEBGANJ Dealer Name: MS MAA SHITLA STONE WORKS (620100103001)

Mineral: -Select- Mineral Nature: -Select- Mineral Type: -Select-

Financial Year: 2020-2021 Month: November **Show**

View Paging Results 1 - 6 of 6

S#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	07-Nov-2020	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	06-Nov-2020	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	05-Nov-2020	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	04-Nov-2020	4500.000 Cft		
5	STONE	Boulder	Stone Boulder	03-Nov-2020	4500.000 Cft		
6	STONE	Boulder	Stone Boulder	02-Nov-2020	4500.000 Cft		

Handwritten signature

22



Department of Mines & Geology Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS

Wednesday, April 23, 2025 10:48 PM

Important Notice

[Change Password](#) [Help](#) [Logout](#)

> Home > Dealer Return Minor > Add Processing

View Processing Details

Add **View** * indicates mandatory field

DMO SAHEBGANJ Dealer Name MS MAA SHITLA STONE WORKS (621101103001)

Mineral -Select- Mineral Nature -Select- Mineral Type -Select-

Financial Year 2020-2021 Month January **Show**

View Paging Results 1 - 2 of 2

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	23-Jan-2021	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	16-Jan-2021	4500.000 Cft		

Handwritten signature



4/23/25, 10:48 PM

Department of Mines & Geology, Government of Jharkhand



Department of Mines & Geology
 Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS
 Wednesday, April 23, 2025, 10:48 PM

[Change Password](#) [Help](#) [Logout](#)

Home » Dealer Return Minor » Add Processing

View Processing Details

Add **View** * indicates mandatory field

DMO : SAHEBGANJ Dealer Name : MS MAA SHITLA STONE WORKS (520100103001)

Mineral : -Select- Mineral Nature : -Select- Mineral Type : -Select-

Financial Year : 2020-2021 Month : March **Show**

[View Paging Results 1 - 4 of 4](#)

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	19-Mar-2021	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	17-Mar-2021	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	16-Mar-2021	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	15-Mar-2021	4500.000 Cft		

Handwritten signature



Department of Mines & Geology Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS

Wednesday, April 23, 2025 10:49 PM

Important Notice

[Change Password](#) [Help](#) [Logout](#)

Home » Dealer Return Minor » Add Processing

View Processing Details

Add View

* indicates mandatory field

DMO : Dealer Name :

Mineral : Mineral Nature : Mineral Type :

Financial Year : Month :

View Paging Results 1 - 1 of 1

S#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	05-Apr-2021	4500.000 Cft		

CRC
[Signature]

43

4/23/25, 10:49 PM

Department of Mines & Geology, Government of Jharkhand



Department of Mines & Geology Government of Jharkhand

Welcome MS MAJ SHITLA STONE WORKS
Wednesday, April 23, 2025 10:49 PM

Important Notice

[Change Password](#) [Help](#) [Logout](#)

> Home > Dealer Return Minor > Add Processing

View Processing Details

Add View

* indicates mandatory field

DMO : SAHEBGANJ Dealer Name : MS MAJ SHITLA STONE WORKS (620100103001)

Mineral : -Select- Mineral Nature : -Select- Mineral Type : -Select-

Financial Year : 2021-2022 Month : July

View Paging Results 1 - 5 of 5

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder	Stone Boulder	22-Jul-2021	4500.000 Cft		
2	STONE	Boulder	Stone Boulder	21-Jul-2021	4500.000 Cft		
3	STONE	Boulder	Stone Boulder	20-Jul-2021	4500.000 Cft		
4	STONE	Boulder	Stone Boulder	19-Jul-2021	4500.000 Cft		
5	STONE	Boulder	Stone Boulder	17-Jul-2021	4500.000 Cft		

Department of Mines & Geology, Government of Jharkhand

[About SSL Certificates](#)

Handwritten signature



Department of Mines & Geology Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS

Wednesday, April 23, 2025 10:49 PM

Important Notice

[Change Password](#) [Help](#) [Logout](#)

Home > Dealer Return Minor > Add Processing

View Processing Details

Add View

* indicates mandatory field

DMO : SAHEBGANJ Dealer Name : MS MAA SHITLA STONE WORKS (620100103001)

Mineral : -Select- Mineral Nature : -Select- Mineral Type : -Select-

Financial Year : 2021-2022 Month : August

View Paging Results 1 - 3 of 3

Sl#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder for chips	Boulder for chips	12-Aug-2021	4500.000 Cft		
2	STONE	Boulder for chips	Boulder for chips	11-Aug-2021	4500.000 Cft		
3	STONE	Boulder for chips	Boulder for chips	10-Aug-2021	4500.000 Cft		

Handwritten signature

45

4/23/25, 10:49 PM

Department of Mines & Geology, Government of Jharkhand



Department of Mines & Geology
 Government of Jharkhand

Welcome MS MAA SHITLA STONE WORKS
 Wednesday, April 23, 2025 10:49 PM

[Change Password](#) [Help](#) [Logout](#)

Home > Dealer Return Minor > Add Processing

View Processing Details

Add **View** * indicates mandatory field

DMO: Dealer Name:

Mineral: Mineral Nature: Mineral Type:

Financial Year: Month: **Show**

View Paging Results 1 - 2 of 2

S#	Mineral	Nature	Type	Date of Processing	Processed Quantity	Edit	Delete
1	STONE	Boulder for chips	Boulder for chips	02-Sep-2021	4000.000 Cft		
2	STONE	Boulder	Stone Boulder	01-Sep-2021	3800.000 Cft		

CAC
Jana



झारखण्ड राज्य प्रदूषण नियंत्रण पण्ड

नगर प्रशासन भवन, एच0 सी0, धुर्वा, राँची

Phone No:-0651- 2400852, 2400851, 2400979, Fax No:- 2400850/138

New Web : www.jspcb.nic.in; e-mail- ranchijspcb@gmail.com

पत्रांक:- PM/DMK/EC/197/2024/- 2022 राँची, दिनांक:- 22/07/2025
प्रेषक,

राजीव लोचन बक्शी,
सदस्य सचिव।

सेवा में,

सर्वश्री माँ शीतला स्टोन वर्क्स,
प्रो० संजय कुमार यादव,
मौजा - गदवा
जिला- साहेबगंज, झारखण्ड - 816109

विषय :- अधिरोपित पर्यावरण क्षतिपूर्ति की बकाया राशि जमा करने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि पत्रांक B-608 दिनांक 28.02.2024 के द्वारा इकाई का पर्यावरणीय क्षतिपूर्ति की राशि 1,92,03,125/- (एक करोड़ बानबे लाख तीन हजार एक सौ पच्चीस रु०) अधिरोपित किया गया था एवं पत्रांक 876 दिनांक 25.03.2025 के द्वारा बन्दी आदेश निर्गत किया गया था।

उसके आलोक में इकाई द्वारा आवेदन समर्पित करते हुए पर्यावरणीय क्षतिपूर्ति की पुनर्गणना की मांग की है।

उक्त के आलोक में आपको सूचित किया जाता है कि अधिरोपित पर्यावरणीय क्षतिपूर्ति की राशि पर क्षेत्रीय पदाधिकारी, दुमका का पत्रांक 1656 दिनांक 12.07.2025 के आलोक में निर्धारित 158 days of Violation पर एवं तदपश्चात विशेष कार्य पदाधिकारी, पण्ड मुख्यालय के अनुशंसा के आधार पर पुनर्गठित पर्यावरणीय क्षतिपूर्ति की राशि 24,68,750/- (चौबीस लाख अड़सठ हजार सात सौ पचास रु०) निर्धारित की जाती है।

अतः आपको निदेशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की राशि 24,68,750/- (चौबीस लाख अड़सठ हजार सात सौ पचास रु०) अति शीघ्र पण्ड में जमा करेंगे।

इकाई पर अधिरोपित बन्दी आदेश पर्यावरणीय क्षतिपूर्ति राशि नहीं जमा करने तक प्रभावी रहेगा।

विश्वासभाजन)

(राजीव लोचन बक्शी)
सदस्य सचिव।

47

ANNEXURE-A-3 345



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

T. A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
Phone : 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.
Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PM/DMK/EC/197/2024/ 2185

Ranchi, Dated. 31/07/2025

From,

Rajeev Lochan Bakshi,
Member Secretary.

To,

M/s Maa Shetla Stone Works,
Proprietor- Shri Sanjay Kumar Yadav,
Mauza- Gudwa, District-Sahebganj.

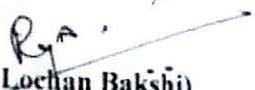
Sub: Revocation of Closure direction issued under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 - Regarding.

Ref: Board's Letter no. 308 dated 11/02/2025.

With reference to the above noted subject, it is to inform you that your unit was issued closure order vide Board's letter no. 308, dated 11/02/2025.

Whereas, unit has deposited the imposed Environmental Compensation of Rs. 24,68,750/- (Twenty-Four Lakhs Sixty-Eight Thousand Seven Hundred Fifty) vide Online NEFT/RTGS/Cheque & Ref. no. RRR2032592837001 dated 22-07-2025 and has complied to CTO conditions & Hon'ble NGT conditions.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the closure order issued to the unit vide Board's Ref No. 308, dated 11/02/2025.


(Rajeev Lochan Bakshi)
Member Secretary

CC




JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-22018411/2025/2195

Dated : 2025-08-09

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-04-01 of MAA SHITLA STONE WORKS, Occupier Name :SANJAY KUMAR YADAV for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a) The content of CTE issued vide Ref No.: JSPCB/HO/RNC/CTE-1726275/2017/824 Dated: 2017-12-27 at Mauza-Gudwa, Khata No.-47, Plot No 10/P, Mauza- Gudwa, P S -Sakrigali, District-Sahebganj, Area-2.0 Acres, Investment Rs. 49.50 Lacs for production capacity of Stone Chips -4100 Cft/Day and Stone Dust – 400 Cft/Day of this office.
 - (b) The content of CTO was granted issued by the Board vide Ref No- JSPCB/HO/RNC/CTO-17619015/2023/2028 Dated: 2023-12-05 production of Stone Chips -4100 Cft/Day and Stone Dust – 400 Cft/Day valid till 31.05.2025 of this office.
 - (c) The content of Affidavit for Land rent agreement made on 26.03.2025 and Notary dated 26.03.2025 signed by Notary, SAHEBGANJ, land given by Fagu Pahadiya and others to MAA SHITLA STONE WORKS for Plot No. 10/P, J.B. No.-47, Area-2.0 Acres Mauza – GADWA, PS. - GADWA, Dist.- SAHEBGANJ for 04 years 11. Months on rent.
 - (d) The content of Affidavit regarding procurement of raw material from valid sources vide Ref. No. 46 dated 29.03.2025.
 - (e) The content of Inspection Report (I/R), Ref No.-1764/RO, JSPCB, Dumka, Dated 28.07.2025.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -GUDWA , P S -GADWA , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Khata No.-47, Plot No 10/P	2.0 Acres	131/- lakh	Stone Chips – 4100 Cft/Day and Stone Dust – 400Cft/Day	25/03/2030

CC
Date

49

(A) **Specific Conditions:**

1. That the occupier shall ensure that the crushing units (both primary & secondary) should be placed in a covered section and the crushing units having capacity more than 100 TPH, shall be provided with bag house as emission control system.
2. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps, in enclosure and belts.
3. That the occupier shall ensure that crushed stones or finished products should be stored in a silo, or the finished goods should be kept lower than the height of wind-breaking walls. Strong structural base and framing should be provided for wind-breaking walls to withstand strong wind conditions. The height of the stockpile should always be kept lower than the height of the wind-breaking wall. The wall can be erected radially with a screen as center point. In addition, proper sprinkling arrangement should be provided all around the stockpiles.
4. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
5. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
6. That the occupier shall ascertain that the haul roads/roads within the mines/industry premises used for the transportation of the products from the stone crushers or mines shall be paved and sufficient number of sprinklers be in operation. The concerned crushers shall be responsible for installation and O&M.
7. That the occupier shall ensure that cleaning of crushing units shall be performed with only mechanical means on regular basis.
8. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
9. That, the occupier shall ensure that stone crushers operating using DG set must get valid authorization from Jharkhand State Pollution Control Board as per stipulated Rule.
10. That, the occupier shall operate and maintain the PTZ cameras.
11. That the occupier shall ensure that telescopic chute of adequate length of suitable material be installed at ends of conveyor so that dust generated from this section is contained at source.
12. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on the secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
13. That, the occupier shall ascertain that overloading in loaded vehicle carrying stone/fines be avoided to prevent spillage on the road. The crushing of these spillage under the wheels results in high load of PM

CTC
Dm

50

- 10/PM 2.5. Minimum free board of minimum 6 inch should be left keeping in mind the undulating road condition. The materials should be properly covered to prevent escape of fines.
14. That, the occupier shall provide display board of adequate size (preferably not less than 1 m × 1 m), mentioning the following details: a) Name of the crusher / Mines with Capacity b) Address and exact location of area with latitude and longitude of all corner points. c) Name of the proprietor with contact no. d) Status of regulatory compliance status with Validity (CTE, CTO, HWA etc.) Status of Electricity Power Supply.
15. That, this CTO is valid subject to any order/decision/OM/ guideline issued by Hon'ble NGT/CPCB/MoEF and CC/Board or any other relevant organization.
16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or ever year.
17. That, the occupier shall maintain the compliance status, failing to do so may result in revocation of CTO or imposition of environmental compensation.
18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
19. That the occupier shall ascertain that the stone dusts from the stone crushing/ mines are not dumped in the nearby area and may be utilized for construction activities of the 4-lane highway and Ganga Bridge in the area and filling up the ponds/mine voids which were created during the stone mining or reclamation of the stone mines.
20. That, the occupier shall submit ambient air quality and Noise level monitoring reports every year to the Board.
21. That the occupier shall not do crushing activity after the consent validity period without obtaining consent from Board.
22. That the occupier shall construct & maintain Boundary wall of minimum 10 ft height on all sides except the material entry /exit point or gate.
23. The occupier shall separate the two units by boundary wall and shall continue comply all the environmental norms as directed in the CTO and NGT guidelines.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

Cee
Juv



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

Handwritten signature/initials in blue ink.

52

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 µg/m ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

CTO




- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita
Mishra

Digitally signed by
Amrita Mishra
Date: 2025.08.09
19:55:40 +05'30'

[Amrita Mishra]

Divisional Head Dumka

Dated : 2025-08-09

Memo No. : JSPCB/HO/RNC/CTO-
22018411/2025/2195

Copy to: Sri Sanjay Kumar Yadav, Prop., M/s Maa Shitla Stone Works (Stone Crusher), At+ Mauza Gudwa, P.O.- Lakrigali, Distt.- Sahebganj/Director of Industry, Government of Jharkhand, Ranchi/Dire of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahebganj/ D.M.O., Sahebganj/ Regional Officer J.S.P.C.B., Dumka for information & necessary action.

Amrita Mishra

Digitally signed by Amrita Mishra
Date: 2025.08.09 19:55:58 +05'30'

[Amrita Mishra]

Divisional Head Dumka

cc
Am



Tatsat Shukla <lawyerforveterans@gmail.com>

IN RE: OA No.111/2023/EZ, Pradeep Kumar Singh vs State of Jharkhand & Ors.

Tatsat Shukla <lawyerforveterans@gmail.com>

22 August 2025 at 16:45

To: KUMAR ANURAG SINGH <office@kumaranuragsingh.com>, Aishwarya Rajyashree <advash.hc@gmail.com>

Dear Madam/Sir,

Please see attached the captioned document being served to you vide the present email. Submitting reply on behalf of Respondent No. 4 wrt Supplementary Affidavit dated 27 Mar 2025 filed by JSPCB.

You are kindly requested to acknowledge the receipt of the same.

Regards

Tatsat Shukla
Advocate,
Mob: 8931046220



Reply on Behalf of Respondent No 4 Ms Maa Shitla Store Work (Crusher Unit I) .pdf
19081K